

**REGIONAL OFFICE NAGPUR**

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Regional Office,  
5th Floor, Udyog Bhawan,  
Civil lines,  
Nagpur - 440001.

No. MPC/NRO/1816-A/2019

dtd:- 25/10/2019.

To,  
The Registrar,  
Hon'ble National Green Tribunal,  
Principal Bench, Faridkot House,  
Copernicus Marg, Near India Gate,  
New Delhi, Delhi 110001.

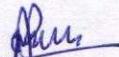
Sub:- Submission of reports in compliance of Order dtd 20/09/2019 passed by this Hon'ble National Green Tribunal in original application no. 824/2019.

Ref:- 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi order dtd 20/09/2019 in original application no. 824/2019.  
2. The Hon'ble National Green Tribunal, Principal Bench, New Delhi E-Filing Document no 0000000285/5 Receipt Copy.

Respected Sir,

In compliance of the Order dated 20/09/2019 passed by this Hon'ble National Green Tribunal in Original Application No.824/2019 filed by Mr. Pankaj Tadas v/s State of Maharashtra. Please find enclosed herewith report of Maharashtra Pollution Control Board, Nagpur along with receipt of E-Filing document no. 0000000285/5 for kind perusal.

Yours faithfully,

  
(A.M. Kare)

Regional Officer,  
Maharashtra Pollution Control Board, Nagpur

Copy Submitted to:-

1. Assistant Secretary (Technical), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to:-

Sub-Regional Officer, M.P.C. Board, Nagpur-II.

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Your Document have been successfully eFiled your  
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**Report in compliance of Order dated 20/09/2019 passed by this Hon'ble National Green Tribunal.**

The Hon'ble National Green Tribunal by order dated 20/09/2019, directed the Maharashtra Pollution Control Board to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal.

The official of respondent- Board at Nagpur has visited M/s. Mahalaxmi TMT Pvt. Ltd., Plot No. C-2, 4 & 5, MIDC Deoli, Tah.Deoli, Dist.Wardha on 10/01/2019 and observed as under:

- 1) M/s. Mahalaxmi TMT Pvt. Ltd., Dist.Wardha is engaged in the manufacturing of MS Billets & Steel rolling mill having capacity 360,000 TPA and 500,000 TPA.
- 2) The Respondent- Board has granted consent to operate vide letter dated 22/05/2018, which is valid for period 30/06/2021 on certain terms & conditions. A copy of consent to operate is enclosed herewith and marked as **Annexure-I**.
- 3) On basis of various complaints regarding air pollution caused by M/s. Mahalaxmi TMT Pvt. Ltd. caused due to operation of induction furnace especially due to use of unsegregated MS scrap, the Respondent-Board had issued closure direction u/s 33A of Water (Prevention & Control of Pollution) Act, 1974 & u/s 31A of Air (Prevention & Control of Pollution) Act, 1981 on dated 28/03/2019. A copy of closure directions dated 28/03/2019 is enclosed and marked herewith as **Annexure-II**.
- 4) Thereafter, the Respondent-Board has extended personal hearing to M/s. Mahalaxmi TMT Pvt. Ltd. on 22/04/2019 and considering the steps and

sponge iron & MS scrap till completion and total up-gradation of air pollution control system etc. A copy of a Conditional restart direction dated 30/04/2019 is enclosed herewith and marked as an **Annexure-III**.

5) In compliance of Hon'ble National Green Tribunal Order dated 20/09/2019 the officials of the Respondent- Board at Nagpur have visited the site of M/s. Mahalaxmi TMT Pvt. Ltd. on 18/10/2019. During visit, the industry was found in operation and action made during the visit are as follows:

- i) Industry is operating 3 induction furnace having capacity 40 Ton each. Total production capacity of MS Billets is 360,000 TPA & Steel rolling mill capacity is 500,000 TPA. MPCB has granted consent and is valid up to 30.06.2021.
- ii) Industry has upgraded primary fumes extraction system for furnace no. 1 & 2 by upgrading induced draft suction capacity from 1.2 Lacs m<sup>3</sup>/hr. to 1.6 Lacs m<sup>3</sup>/hr, accordingly motor capacity increased from 200 Kw to 335 Kw.
- iii) Up-gradation of primary fumes extraction system for furnace no.3 has been completed by replacing 30 nos. of damage bags of bag house installed.
- iv) Industry has up-graded scrubbing effluent recycling system by installing filter press for furnace no. 1 & 2. Industry has started civil work for installation of secondary fumes extraction system for furnace no.1, 2 & 3. Industry is installing secondary fumes extraction system comprising of fume extraction system on the top of movable crane at roof top level

- v) Industry has maintained feed ratio of raw material 75:25 for sponge iron and MS scrap.
- vi) Industry has provided STP of capacity 30 CMD comprising of collection cum neutralization tank, aeration tank, settling tank, intermediate tank, multigrade sand filter and activated carbon filter.
- vii) Industry has submitted Bank Guarantee of Rs. 10 Lakhs valid up to 30/06/2020, Rs. 5.0 Lakhs & Rs. 10.0 Lakhs valid up to 31/10/2021 respectively.
- viii) Construction work of cement road inside the premises is completed for one side. Second side work of cement road is expected to be completed by November, 2019.
- ix) Industry has submitted fortnightly report on 22.09.2019 towards progress report of work of installation of air pollution control system.

A copy of the visit report dated 18/10/2019 is enclosed herewith and marked as an **Annexure-IV**.

For and behalf of Maharashtra  
Pollution Control Board,

(  )  
I/c. Regional Officer-Nagpur

Place: Nagpur.

Dated: 25/10/2019.

To,  
M/s Mahalaxmi TMT Pvt. Ltd.  
Plot no C-2, C-4, C-5,  
MIDC Deoli, Tal Deoli,  
Dist Wardha.

Subject: 1<sup>st</sup> consent to operate for expansion and amalgamation with existing consent in RED category.

- Ref : 1. Earlier Consent granted vide no- BO/CAC-Cell/UAN No. 000008878/CAC-1704000514 dtd. 12.04.2017 which is valid upto 30.06.2021.  
2. Environmental Clearance granted vide letter No. SEAC-2015/CR-161/TC-2 dated 25.01.2016.  
3. Minutes of CAC meeting held on 17.04.2017 & 08.08.2017.

Your application: 0000019268

Date:- 12.01.2017

For: 1<sup>st</sup> consent to operate for expansion and amalgamation with existing consent under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous and Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order.

1. The consent is granted for a period up to 30.06.2021.
2. The actual capital investment of the industry is Rs.349.12 Crs. (As per C.A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity			EC granted dated 25.01.2016
		Existing	Expansion	Total	
1	MS Billets	2,00,000 TPA	1,60,000 TPA	3,60,000 TPA	5,00,000 TPA
2	CTD Round Bar(Re-rolled items)	1,80,000 TPA	3,20,000 TPA	5,00,000 TPA	5,00,000 TPA

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	120	As per Schedule -I	100% recycle in the process
2.	Domestic effluent	35	As per Schedule -I	On land for gardening

Sr. No.	Type Of Waste	Quantity	Treatment	Disposal
1	Slag	25000 TPA	---	Use for Manure
2	Dust (Bag Filter)	400 TPA	---	---
3	Mil Scrap (End cutting)	15000 TPA	---	100 % Recycled in induction furnace
4	Coal Ash	40 TPD	---	Send to cement Manufacturer

7. Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste:

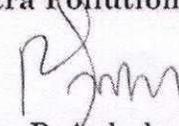
Sr. No.	Type Of Waste	Category	Quantity	UOM	Treatment	Disposal
1	Used / Spent Oil	5.1	30	Lit/M	---	Sale to authorized recycler /re-processor

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.

10. Industry shall comply the conditions stipulated in Environmental Clearance granted by Environment Department, GoM vide letter No. SEAC-2015/CR-161/TC-2 dated 25.01.2016.

For and on behalf of the  
Maharashtra Pollution Control Board

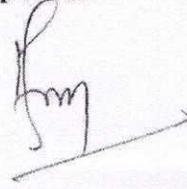
  
(Dr. P. Anbalagan IAS)  
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	Rs. 7,10,291/-	0180620	04.07.2016	SBI
2	Rs. 18,26,340/-	0196664	20.03.2016	SBI
3	Rs. 5,07,269/-	Balance consent fee with the Board as per consent dated 18.09.2014		
Total	Rs. 30,43,900/-			
For Sponge Iron Plant				
A	The total CI of Sponge Iron unit is Rs. 60.22 Cr, consent fee of Rs. 6,02,200/- was considered out of total fee paid of Rs. 30,43,900/-, Now balance fee is Rs. 24,41,700/- is balance.			

Copy to:

1. Regional Officer, Nagpur and Sub-Regional Officer-II, Nagpur MPCB,- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

A handwritten signature in black ink, consisting of a stylized 'S' followed by a horizontal line and a diagonal stroke extending to the right.

2) A] As per your application, you have provided Sewage Treatment plant with the design capacity 35 CMD.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

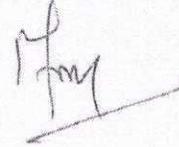
(1)	Suspended Solids.	Not to exceed	50	mg/l.
(2)	BOD 3 days 27°C.	Not to exceed	30	mg/l.
(3)	COD	Not to exceed	100	mg/l.

C] The treated domestic effluent shall be used on land for plantation / gardening and there shall not be any discharge outside the factory premises.

- 3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	135
2.	Domestic purpose	45
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1000
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	Nil

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act,1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.



No.	To	System	In Mtrs.	Fuel	& OOM	%	Kg/Day
1	Induction Furnace -2 Nos.	Venture scrubber followed by cyclone separator	42 each	Electricity	—	—	
2	Induction Furnace -1 Nos	Cassette type Bag filter	42				
3	Reheating Furnace	—	42	Coal	60 TPD	0.5	600
4	Coal Gasifier	Cyclone Separator	32	Coal	10TPD	0.5	100

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
- The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	50 mg/Nm <sup>3</sup> .
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- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

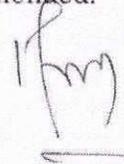
Schedule-III  
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submissi on Period	Purpose of BG	Compliance Period	Validity Date
2	C to O	Rs. 5 lakh	15 days	Towards O&M of pollution control System	Continue	31.10.2021

- to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
  - 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise control production to abide by terms and conditions of this consent.
  - 6) The firm shall submit to this office, the 30th day of September every year , the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
  - 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled
  - 8) /processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
  - 9) The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
  - 10) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
  - 11) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).
  - 12) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).
  - 13) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
  - 14) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
  - 15) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
  - 16) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control

- eters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel
- 18) The industry should not cause any nuisance in surrounding area.
  - 19) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
  - 20) The applicant shall maintain good housekeeping.
  - 21) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a statement on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end, with the Environment Statement.
  - 22) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
  - 23) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
  - 24) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
  - 25) The industry shall submit quarterly statement in respect of industries' obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
  - 26) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
  - 27) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India. Notification dt. 16.11.2009 as amended.

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To,  
The Occupier  
M/s. Mahalaxmi TMT Pvt.Ltd.  
Plot No.C-2, C-4,C-5,  
MIDC Deoli, Tal-Deoli.  
Dist. Wardha.

**Sub:** Closure directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** 1) Consent granted by the Board vide letter no BO/CAC-Cell/UAN No/CAC 1704000514/UAN no.00019268/CAC-1805001089.Dated 22.05.2018, which is valid up to 30.06.2021
- 2) Show Cause Notice issued by Board vide dtd. 14.07.2017.
  - 3) Complaint received to the Board from Akhil Bhartiya Grahak Panchayat, Deoli, Dist. Wardha.
  - 4) Complaint received to the Board from Mahalaxmi Yuva Kranti Kamgar Sanghatna Dist. Wardha on 02.02.2018.
  - 5) Proposed Directions issued vide 27.11.2017 and 17.09.2018
  - 6) Proposal submitted by Sub-Regional Officer for initiating action against you vide letter dated 20.07.2018.
  - 7) Personal hearing extended at HQ vide dtd.14.09.2018
  - 8) Complaint received to the Board from Hon'ble Member of Parliament (Loksabha) vide letter dated 05.01.2019
  - 9) Proposal submitted by Sub-Regional Officer for initiating action against you vide letter dated 14.01.2019.

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WHEREAS, the Maharashtra Pollution Control Board has granted you Consent to operate under the provisions of the Water (prevention & control of pollution) Act 1974 and Air (Prevention & control of Pollution) Act, 1981 and Authorization under Hazardous and other Wastes (Management, Handling & Transboundary) Rules, 2016. Subject to certain terms and conditions more precisely prescribed in the consent order.

AND WHEREAS, it is obligatory on your part to provide adequate & effective pollution control devices, so as to achieve the standards prescribed by the Board in its consent order.

AND WHEREAS, Board had received the various complaints, and in order to verify the complaints and compliance of consent conditions, the officers of the Board had visited your industry from time to time & observed that you have not fully complied with the consent conditions, which were brought to your notice by issuing show cause and directions as referred above.

by you at the time of personal hearing and not operating your pollution control devices properly and thereby emitting air pollutants nearby area, and causing serious damage to the environment.

AND WHEREAS, Sub-Regional Officer of the Board at Nagpur-II has submitted the proposal for initiating action against your unit vide letter dated 14.01.2019 on the basis of latest visit paid by Regional Officer, Nagpur & Sub-Regional Officer, Nagpur -II on dtd. 10.01.2019 for investigation of complaint and to verify compliance made as per assurance given during Hearing, and reported as follows;

- a) You have failed to provide ETP for treatment of scrubbing effluent within one-month period.
- b) The proposal submitted for modification /up-gradation of existing APC is not proper and continuing heavy emissions into the atmosphere from all 3 nos. of induction furnace.
- c) The JVS results of stacks dtd. 20.06.18, 28.09.2018 and 10.01.2019 are exceeding the consented standards. Also AAQM results for February 2018 to June 2018 are exceeding the standards.
- d) You have provided STP, without sludge handling system and leachate collection system.
- e) You have failed to provide tar road within one month's period, resulting emissions of dust due to vehicular movement.

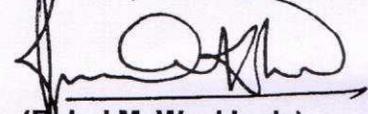
AND WHEREAS, despite issuance of various directions by the Board from time to time, you have not taken adequate steps to control pollution & not complied with directions issued by the Board from time to time. AND WHEREAS, the Board has given you sufficient & reasonable time to comply with the consent conditions & directions, however, you have failed to comply with the same.

AND WHEREAS, after examining the record of the case, the reports of the officers of the Board and after making necessary inquiry, I have come to the conclusion that you are knowingly and willfully violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 and causing serious pollution in the surrounding area.

to the Competent Authorities to disconnect electricity and water supply of your unit including appropriate legal action against you, which may be noted.

This is issued with the approval of Competent Authority, MPCB, Mumbai.

For & behalf of the  
Maharashtra Pollution Control Board



(Rahul M. Wankhede)  
Regional Officer

Copy submitted to:

- 1) Hon'ble Chairperson, MPC Board, Mumbai – for favor of information.
- 2) The Member Secretary – for favor of information.

Copy to:

1. SLO/AS(T)/CAC Cell, MPCB – for information and necessary follow up action.
2. Regional Officer, Nagpur- He is directed to issue appropriate direction to Executive Engineer, MSEDCL, Nagpur II and Irrigation department to disconnect the electricity and water supply, if they failed to close the manufacturing activity within 72 hrs.
3. Sub-Regional Officer-Nagpur II, – for information and necessary action – They are directed to serve the copy of the directions sent on their email in person through special messenger and also to ensure the compliance of directions of closure within stipulated time and submit report thereof immediately about closure directions being complied.

To,  
M/s. Mahalaxmi TMT Pvt. Ltd.,  
Plot No C-2, C-4, C-5 & B-1/4,  
At Deoli Tq. Deoli Dist Wardha.

Sub: Conditional Restart Direction u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 & u/s. 31A of Air (Prevention & Control of Pollution) Act, 1981.

- Ref: - 1. Closure Direction issued by RO Nagpur vide letter no. MPC/NRO/Directions-26/677/2019 dtd 28/03/2019.  
2. Industry's request letter dtd 09/04/2019  
3. Analysis Report submitted by SRO Nagpur-II dtd 08/04/2019.  
4. Minutes of Personal Hearing in HQ dtd 22/04/2019.  
5. E-mail received from HQ, Mumbai for issuing Restart dtd 26/04/2019.

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This has reference with the closure directions issued to your unit vide letter under ref. 1. above for non-compliance of consent conditions. Your time bound proposal and request letter submitted to the Board vide letter referred at ref. no. 2. above for requesting to grant restart order.

Considering the steps taken and assurance given by you during personnel hearing conducted on 22/04/2019 at HQ, Sion Mumbai under the Chairmanship of Hon'ble Chairman, M.P.C. Board and has decided to grant conditional directions to restart manufacturing activities.

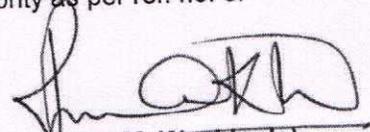
Now, therefore you are hereby allowed to restart your activity subject to the compliance of following terms & conditions decided during personal hearing on 22/04/2019.

1. You shall upgrade primary fume extraction system within 03 month.
2. You shall install secondary fume extraction system within 06 months so as to achieve consented standard of 50 mg/Nm<sup>3</sup>
3. You shall submit time bound action plan with bar chart towards up gradation of primary fume extraction system and installation of secondary fume extraction system including provision of pollution control system i.e. Bag filter followed by wet scrubber.

..2/-

In case, you fail to comply with the above conditions, the Board will have no option than to initiate stringent action including forfeiture of Bank Guarantee and issuance of final directions, which may please be noted.

This is issued with the approval of competent authority as per ref. no. 5.



(Rahul M. Wankhede)  
Regional Officer

**Copy Submitted to-**

1. Hon'ble Chairman, M.P.C. Board, Sion, Mumbai.
2. The Member Secretary, M.P.C. Board, Sion, Mumbai.
3. Assistant Secretary (Technical), M.P.C. Board, Sion, Mumbai.
4. Law Officer (P & L), MPC Board, Sion, Mumbai- for information.

Copy to :- Sub-Regional Officer, M.P.C. Board, Nagpur-II He is directed to serve the directions to the above industry and keep the follow up and ensure the compliance.

Date of Visit	18/10/2019		
E-mail ID & Mobile No.	srd@mahalaxmisteel.com	7709990003	
Validity of Consent	Valid up to 30/06/2021.		
Details of Effluent generation CMD Consented	Industrial-	Domestic-	Cooling-
	120 CMD	35 CMD	135 CMD
Actual	120 CMD	35 CMD	135 CMD
Production Details-	Product Name	Qty. as per consent	Qty. Actual
	MS Billets CTD Round bar (Re-Rolled)	360000 TPA 500000 TPA	
Treatment System	Industrial- Primary/ Secondary/ Tertiary Advanced-  Construction work of ETP found going on.	Domestic- Septic tank & soak pit STP- STP of capacity 30 CMD	
Disposal	Recycle	Gardening/slag spraying	
Online Monitoring System (Water)	Applicable	Not Applicable	
Electric meter details	Separate Electrical Meter Provided-Y/N	Meter Reading-	
Source of water sample collection			
<b>Air Pollution Aspect</b>			
Source	Fuel Name	Qty. & unit	Control Equipment Installed
			Stack Height(mtrs)
1) Induction Furnace I & 2	Coal		Ventury scrubber
2) Induction Furnace 3			Cyclon followed by bag caset type bag filter
3) Gasifire			Wet scrubber
			42
			45
			32

<b>Online Monitoring System (Stack)</b>	
CPCB/MPCB Connected	}
Remote calliberation applicable	
Sensor Properly Placed	
Whether proper stack monitoring facility exists	
Whether calliberation facility exist	
<b>Online Monitoring System (Ambient)</b>	
CPCB/MPCB Connected	Installed/Not installed
<b>Hazardous Waste Management (Last consent details)</b>	

<b>Tree Plantation</b>				
Total plot Area in sq.mt	Built up Area in sq.mtr	Green Belt Area Sq.mtrs.	Plantation Done in no.	Proposed plantation
100000	40000	--	2500	--

Hazardous Waste Annual Returns Submitted up to	Environment Statement Report Submitted up to
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<b>Previous Legal Action</b>	Direction on 30/04/2019.

Bank Guarantee	Bank Guarantee Imposed for	BC submitted	Bank Guarantee No	Date	Validity
	25 Lac for O & M	Rs. 5 Lacs + Rs.10 Lacs			31.10.2021
		Rs.10 Lacs			30.06.2020

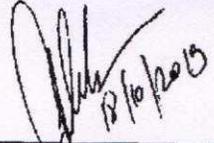
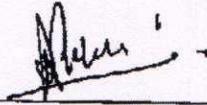
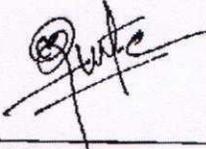
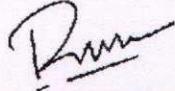
### **Observations:-**

Industry is visited to check compliance of consent conditions as well as directions issued by the Board on 30/04/2019. During the visit industry found in operation. Following are the observations.

1. Industry is operating 3 induction furnace having capacity 40 Ton each. Total production capacity of MS Billets is 360000 TPA & Steel rolling mill capacity is 500000 TPA. MPCB has granted consent for period up to 30.06.2021.
2. Industry has upgraded primary fumes extraction system for furnace no. 1 & 2 by upgrading induced draft suction capacity from 1.2 Lacs m<sup>3</sup>/hr. to 1.6 Lacs m<sup>3</sup>/hr, accordingly motor capacity increased from 200 Kw to 335 Kw.
3. Up-gradation of primary fumes extraction system for furnace no.3 has been completed by replacing 30 nos. of damage bags of bag house.
4. Industry has up-graded scrubbing effluent recycling system by installing filter press for furnace no. 1 & 2. Industry has started civil work for installation of secondary fumes extraction system for furnace no.1, 2 & 3. Industry is installing secondary fumes extraction system comprising of fume extraction system on the top of movable crane at roof top level followed by dedicated bag house. Installation of secondary fumes extraction system work will be completed by December, 2019. Total capital investment for installation of secondary fumes extraction system will be about 4.6 Crore.

..2/-

8. Fugitive emissions are observed from roof top of furnace no.1 & 2, which is emitting out into the atmosphere.
9. Construction work of cement road inside the premises is completed for one side. Second side work of cement road is expected to be completed by November, 2019.
10. Industry has submitted fortnightly report on 22.09.2019 towards progress report of work of installation of air pollution control system.



(R.C. Nath) HOD-HR	(M.N. Watane) Field Officer	(A.M. Kare) Regional Officer	(A.N. Katole) Sub-Regional Officer
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